

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 313/TT/2015

Date: 30.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval for truing up transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for **Asset I**: LILO of both circuits of 400 kV D/C Bamnoui- Mundka/ Bawana at Jatikalan 765/400 kV Sub-station(COD: 1.10.2012), **Asset-II**: Agra-Jatikalan 765 kV S/C transmission line (COD: 1.5.2013), **Asset-III**: Agra- Meerut 765 kV S/C transmission line (COD: 1.6.2013) under 765 kV system for Central Part of Northern Grid Part-I in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2016:-

- a. RCE for all the assets, if any.
- b. The reasons for cost overrun vis-à-vis the approved apportioned cost for Asset I and II.
- c. Undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 is not less than 30% for the given transmission asset.

d. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)